

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s PANOPTES INDIA PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	PANOPTES INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08.04.2010
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85190DL2010PTC201319
5.	Address of the registered office and principal office (if any) of corporate debtor	C-30, Chirag Enclave, New Delhi, DL -110048
6.	Insolvency commencement date in respect of corporate debtor	06.12.2021 (Order passed by the Hon'ble Adjudicating Authority on 30.11.2021 in Company Petition No. IB-448/(ND)/2020. The order was received by IRP on 06.12.2021)
7.	Estimated date of closure of insolvency resolution process	04.06.2022 which is 180 days from the date of order passed by Hon'ble Adjudicating Authority and received by IRP on 06.12.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Kumar Garg, IBBI/IPA-002/IP-N-00796/2019-20/12560
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Shanti Niketan, Tibra Road, Street No. 4, Modi Nagar-201204, Distt. Ghaziabad Email ID: deepakgarg07@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional,	411, 4th Floor, Essel House, Asaf Ali Road, New Delhi-110002 Email ID: irp.panoptes@gmail.com
11.	Last date for submission of claims	19.12.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:	https://www.ibbi.gov.in/ Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Panoptes India Private Limited** vide its order dated **30.11.2021**.

The creditors of **Panoptes India Private Limited**, are hereby called upon to submit their claims with proof on or before 19.12.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07.12.2021

Name and Signature of Interim Resolution Professional:

Place: New Delhi

Deepak Kumar Garg